

(a) whether pilots in Air India used to declare themselves as sick at the nick of time and thus disrupting flight services here and abroad;

(b) whether passengers have to face great difficulties due to such behaviour of pilots of Air India;

(c) whether Government have initiated any recent steps against those pilots who have declared themselves as sick at the nick of time; and

(d) the further steps Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Out of a total strength of 296 pilots in Air India 67 pilots have reported sick during the period 23.1.89 to 18.2.89.

(b) In the event of cancellation of flights, inconvenience is caused to the passengers. To minimise such inconvenience, passengers are transferred to other flights and provided with hotel accommodation, meals, refreshments, transport etc. where necessary.

(c) and (d). The agitation by pilots has been seized in conciliation under the Industrial Disputes Act. Showcause notices have been issued to some pilots who have reported sick. Discussions are also in progress with the Indian Pilots Guild on their Charter of Demands to resolve pending issues.

Inquiry Into AI Flights

759. SHRI R.P. DAS: Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether Government have received any complaint regarding Air India Flight No.

121 Delhi-London and 120 London-Bombay on 17-18 December, 1988;

(b) if so, whether any inquiry has been initiated; and

(c) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir. A complaint was received from Indian Pilots Guild, representative body of Air-India pilots, stating that the Director, Air Safety, had operated flight Air India 120 on Sunday, the 17th December, 1988 in violation of the standing orders on the subject.

(b) and (c). Director General of Civil Aviation who is the regulatory authority has examined the matter and it has been found that there was no violation of stipulations on the subject. Indian Pilots Guild has been informed accordingly on 8.2.1989.

Recruitment Rules for Armed Forces Headquarters Stenographers Service

760. SHRI RAM SAMUJHAWAN: Will the PRIME MINISTER be pleased to state:

(a) whether his Ministry has received draft revised recruitment rules for Armed Forces Headquarters Stenographers Service for concurrence;

(b) if so, whether the said rules have been approved; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c). During 1987, the Department of Personnel and Training received a

proposal from the Ministry of Defence for a comprehensive review of the Armed Forces Headquarters Stenographers Service Rules, 1970. It was suggested to the Ministry of Defence that they might await the re-organisation of the Central Secretariat Stenographers Service which was under active consideration of this Department. On a further reference from the Ministry of Defence, they were advised in December, 1988, to consider delinking the proposed amendment from the restructuring of the Central Secretariat Stenographers Service. No proposal has been received thereafter in this Ministry for amendment of the AFHQ Stenographers Service Rules.

Inquiry into Rajghat Incident

761. SHRI K. RAMACHANDRA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the enquiry into the incident on 2 October, 1986 at Rajghat when an attempt was made against the life of the Prime Minister, has been concluded;

(b) if so, what is the result of the enquiry;

(c) whether officials suspended due to that incident have been punished or reinstated; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) The Report of the Enquiry Committee, apart from dealing with the strengthening of the security arrangements of VVIPs, has pointed out certain lapses on the part of Delhi Police personnel. Based on the find-

ings of the Enquiry Committee, departmental proceedings against some personnel of Delhi Police have been instituted.

(c) and (d). As per prescribed procedures, all the suspension cases have been reviewed and a decision to revoke suspension in one case has been taken.

Agni Missile

762. SHRI SHANTILAL PATEL:
SHRI G.S. BASAVARAJU:

Will the Minister of DEFENCE be pleased to state:

(a) whether India's latest model of interim range missile 'Agni' is ready;

(b) if so, whether there had been a successful test of this Agni missile; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) to (c). The Defence Research and Development Organisation is developing and carrying out flight trials of a number of missiles. These trials are continuous in nature and it is not in national interest to give details of such launchings before they are carried out.

Supplementary Note on Report of Centre-State Relations

763. PROF. MADHU DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any of the Members of the Commission on Centre-State Relations submitted a supplementary note;